

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13024/02/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 29th September, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint S/Shri (1) Sathish Ninan, (2) Devan Ramachandran, (3) Somarajan P., (4) Smt. Shircy V., and (5) Aettupanku Mohammedkhan Babu, to be Additional Judges of the Kerala High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their respective offices.

mp
29/9/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

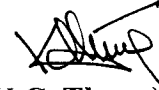
The Manager,
Government of India Press,
FARIDABAD

No. K.13024/02/2016-US.I

Dated 29.09.2016

Copy to:-

1. S/Shri (1) Sathish Ninan, (2) Devan Ramachandran, (3) Somarajan P., (4) Smt. Shircy V., and (5) Aettupanku Mohammedkhan Babu, C/o The Registrar General, Kerala High Court, Kochi.
2. The Secretary to the Governor of Kerala, Thiruvananthapuram.
3. The Secretary to the Chief Minister of Kerala, Thiruvananthapuram.
4. The Secretary to the Chief Justice, Kerala High Court, Kochi.
5. The Chief Secretary, Government of Kerala, Thiruvananthapuram.
6. The Registrar General, Kerala High Court, Kochi.
7. The Accountant General, Kerala, Thiruvananthapuram.
8. President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/PSO to Secretary (Justice)/JS(J.I)/DS(ANS)/US-II/S.O.(Desk).



(K.C. Thang)

Under Secretary to the Government of India
Tele: 23382978